

Seventeenth Loksabha

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Title: Regarding repeal of Citizenship Amendment Act-2019 (CAA)-laid.

SHRI ABDUL KHALEQUE (BARPETA): The Citizenship Amendment Act 2019 is discriminatory in nature taking into consideration the homogeneous characteristics of our society. The act is very much against the spirit and sentiment of the people of India, more so of Assam. Multi-culture and multi-language are the hall marks of Assam.

The bill is primarily against the spirit of the Assam Accord signed in 1985 according to which foreigners who had entered Assam before March 25, 1971 were to be given citizenship. Religious persecution was no consideration. However, the Amended Citizenship Act shifts the cut-off date to December 2014 with a religious discrimination. The shift is an insult to the martyrs and lakhs of people of the state who fought for the accord. Moreover, the act is also an insult to the Bengali speaking Hindu people who have been staying here for ages.

Therefore, I demand that CAA should be repealed at the earliest.